

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Satish
FIR No. 302/2020
PS Moti Nagar
U/s. 379/411/34

17.08.2020

This is an application moved U/s. 438 CrPC on behalf of applicant/accused Satish for grant of anticipatory bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Naveen Singla, Ld. Counsel for applicant/accused.

IO SI Naresh Kumar and SI Manjeet Singh, PS Moti Nagar.

Reply to the application for grant of anticipatory bail already filed by IO. Reply perused.

Arguments heard from both sides.

The facts of the case are that Abhilash Enterprises was awarded civil works contract at the site of Acharya Bhikshu Government Hospital, Moti Nagar, Delhi. Abhilash Enterprises granted sub-contract of civil work at the said site to one Mr. Pravil Singh.



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On 05/06/2020, contractor Abhilash Enterprises discovered that 100 MT of TMT Steel was stolen from the works site.

Suspected accused / sub-contractor Pravit Singh has been absconding and is evading arrest since the date of registration of FIR dated 06/06/2020.

During investigation, two accused namely Sunil @ Dassu and Avtar Singh were arrested and tractor and trolley containing stolen 8130kg TMT Steel Bar were recovered from their possession in the night of 06/06/2020.

In their disclosure statement, the above mentioned arrested accused persons have disclosed several names of persons, including that of applicant/accused Satish, as being involved in commission of theft. NBW has already been issued by the court against applicant/accused Satish.

Accused is stated to have joined the investigation on 14/08/2020 and needs to keep joining the investigation to facilitate the progress in investigation. It seems that it would be prudent for the

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IO to collect complete facts regarding involvement, if any, of applicant/accused Satish before IO is allowed to arrest the accused.

Applicant/accused Satish shall continue to join the investigation as and when required by the IO. In the meantime, IO/SHO PS Moti Nagar shall not take any coercive action against applicant/accused Satish.

Put up for consideration of application for grant of anticipatory bail on 31/08/2020.

Copy of this order be given dasti to Ld counsel for applicant/accused and to the IO, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI

17.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1704
State Vs Abid
FIR No. 7864/2020
PS Nangloi
U/s. 379/411/34 IPC**

17.08.2020

**This is an application moved for grant of interim bail
under Section 439 Cr.PC on behalf of applicant / accused Abid.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Rakesh Tanwar, Ld. Counsel for applicant/accused has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

The regular bail application of this accused has already been dismissed by Ld. ASJ, West vide order dated 23.07.2020.

Through the present application, the applicant/accused has submitted that he is the only bread earner in the family and the only member to take care of his aged grandmother.

The accused is stated to be a commercial tempo driver by profession. Applicant/accused shall send to the court the copy of his commercial driving license and the list of his family members.

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Bail Application No. 1704
State Vs Abid
FIR No. 7864/2020
PS Nangloi
U/s. 379/411/34 IPC

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In the meantime, reply be taken from the IO.

Put up for arguments on bail application for 21.08.2020.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
17.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1629
State Vs Shahrukh
FIR No. 787/2020
PS Nihal Vihar
U/s. 376/506 IPC**

THROUGH VIDEO CONFERENCE

17.08.2020

This is an application moved for grant of anticipatory bail under Section 438 Cr.PC on behalf of applicant / accused Shahrukh.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. M P Sinha, Ld. Counsel for applicant/accused, Ms. Anandita, Ld. Counsel for complainant alongwith complainant Ms. X and IO WSI Sangeeta from PS Nihal Vihar present through video conferencing through Cisco Webex platform, at personal room of the court.

It has been submitted by Ld. Counsel for complainant that IO has supplied copy of statement of complainant recorded under Section 164 Cr.PC to her. However, the IO is yet to supply the copy of her reply to the anticipatory bail application, to her.



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Bail Application No. 1629
State Vs Shahrukh
FIR No. 787/2020
PS Nihal Vihar
U/s. 376/506 IPC

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Ld. Counsel for complainant has submitted that she is yet to receive the copy of anticipatory bail application.

IO WSI Sangeeta, PS Nihal Vihar is directed to supply the copy of anticipatory bail application, her reply to the anticipatory bail application and copy of alleged compromise deed dated 14.07.2020 effected between the complainant and accused before ASI Shankar Singh at PS Nihal Vihar.

The same be complied by IO during the course of the day.

IO shall also sent the copy of her reply to the anticipatory bail application, copy of alleged compromise deed dated 14.07.2020 effected between the complainant and accused before ASI Shankar Singh at PS Nihal Vihar and the copy of statement recorded under Section 164 Cr.PC to the Court in the course of the day.

At joint request of Ld. Counse for applicant/accused and Ld. Counsel for complainant, put up for arguments on anticipatory bail application on 19.08.2020.

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Bail Application No. 1629
State Vs Shahrukh
FIR No. 787/2020
PS Nihal Vihar
U/s. 376/506 IPC

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In the meantime, applicant/accused is granted interim protection till NDOH. IO / SHO, PS Nihal Vihar is directed not to take any coercive action against the applicant/accused Shahrukh till NDOH in the present case.

Copy of the order be sent to Ld. Counsel for applicant/accused and IO through Whatsapp, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
17.08.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

Bail Application No. 49/2020
State Vs Sunil Kumar Agrarwal
e-FIR No. 30233/2019
PS Paschim Vihar West
U/s. 379/411/34 IPC

17.08.2020

This is an application moved for grant of anticipatory bail under Section 438 Cr.PC on behalf of applicant / accused Sunil Kumar Aggarwal.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

None for applicant/accused for fourth consequent date.

None has appeared on behalf of applicant/accused despite repeated calls since morning.

Perusal of the record shows that none is appearing on behalf of applicant/accused from 30.03.2020 and present application is pending disposal from 09.01.2020.

The present anticipatory bail application is dismissed in default for non-prosecution.



(VISHAL SINGH)
ASJ-03, WEST/DELHI

17.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1628
State Vs Raja @ Achu
FIR No. 481/2019
PS Rajouri Garden
U/s. 392/394/397/34 IPC & Sec 25/27 Arms Act**

17.08.2020


This is second application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Raja @ Achu.

**Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
None for the applicant/accused.**

IO not present.

Reply to the present bail application has already been filed by IO Sanjeet Singh, PS Rajouri Garden alongwith report regarding previous involvement of applicant/accused in 3 other cases of similar nature.

Bail application is adjourned for consideration for 19.08.2020.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
17.08.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1703
State Vs Guddu Kumar
FIR No. 247/2020
PS Ranjit Nagar
U/s. 381/411/414/120B/34 IPC**

17.08.2020

This is second application moved for grant of regular bail under Section, 439 Cr.PC on behalf of applicant / accused Guddu Kumar.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Monty Singh, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9999988060 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

IO SI Gajender Singh, PS Ranjit Nagar is present.

On request of Ld. Counsel for applicant/accused, bail application is adjourned for 01.09.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
17.08.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Arun
FIR No. 454/2020
PS Tilak Nagar
U/s. 457/380/411/34 IPC

17.08.2020

**This is an application moved U/s. 438 CrPC on behalf
of applicant/accused Arun for grant of anticipatory bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Mahesh Kumar Patel, Ld. Counsel for applicant /
accused.

Complainant Deepak Kumar is present.

IO HC Gurjeet Singh, PS Tilak Nagar, is present.

Complainant states that he has compromised/
compounded the matter with accused Arun. The alleged involvement
of applicant/accused Arun is limited to offence U/s. 411 IPC,
although, the stolen goods have not been recovered from his
possession.

Till date there is no evidence of direct involvement of
applicant/accused Arun in commission of theft from shop of the
complainant.

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State Vs. Arun
FIR No. 454/2020
PS Tilak Nagar

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Considering the submission of complainant and non-discovery of evidence of direct involvement in the offence from applicant/accused Arun, the application for anticipatory bail is allowed subject to condition that the accused shall continue join the investigation as and when required by the IO. In the event of arrest, accused Arun shall be admitted to anticipatory bail subject to furnishing bail bond of Rs.25,000/- with one surety of like to the satisfaction of IO/SHO, PS Tilak Nagar.

The anticipatory bail application is disposed of accordingly.

Copy of this order be given to Ld. Counsel for applicant/accused and to the IO, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
17.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ranjeet Singh
FIR No. 556/2020
PS Tilak Nagar
U/s. 354/354A/328 IPC

17.08.2020

**This is the second application moved U/s. 439 CrPC
on behalf of applicant / accused Ranjeet Singh for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. U.K. Giri, Ld. Counsel for applicant/accused.

Complainant Ms. 'J' with counsel Sh. Ratneshwar
Pandey.

IO not present.

Issue notice of the application to the IO, for personal
appearance, for 18/08/2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
17.08.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1664
State Vs Ramdev @ Pinku
FIR No. 329/2020
PS Patel Nagar
U/s. 307/506/34 IPC & Sec 25/27 Arms Act**

17.08.2020

This is an application moved for grant of interim bail for 45 days under Section 439 Cr.PC on behalf of applicant / accused Ramdev @ Pinku.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. P K Garg, Ld. Counsel for applicant/accused.


Reply to the present bail application filed on behalf of IO
SI Sohan Lal, PS Patel Nagar.

Part arguments heard on the bail application.

At this stage, it is submitted by Ld. Counsel for applicant/accused that he wishes to withdraw the present bail application. Statement of Ld. Counsel for applicant/accused to that effect recorded separately on the application itself.

In view of the statement recorded today, present application is dismissed as withdrawn.

Copy of the order be given dasti.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
17.08.2020**